

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 09 OF 2019 &
IA NOS. 1667, 1668 OF 2018 & IA NO. 364 OF 2019**

Dated: 25th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Aavanti Solar Energy Private LimitedAppellant(s)
Versus
Gulbarga Electricity Supply Company Limited & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Prabhuling Navadegi, Sr. Adv.
Mr. Shubhranshu Padhi
Mr. Ashish Yadav
Mr. P. Kavin Prabhu
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. G. S. Kannur, Sr. Adv.
Mr. Nithin Saravanan
Ms. Arunima Singh
Ms. Priyadarshini for R-1 & 2

ORDER

We direct the Respondent distribution Company – Gulbarga Electricity Supply Company Limited to pay the amount as directed by the order dated 01.02.2019.

Objections/reply, if any, may be filed by Respondents on or before 8.4.2019 with advance copy to the other side.

List the matter on **09.04.2019**.

Interim order, if any, shall continue till the next date of hearing.

(S. D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson